

19.28 hrs.

**PUNJAB APPROPRIATION (VOTE  
ON ACCOUNT) BILL**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI S.M.  
KRISHNA)** : Sir, I beg to move for leave  
to introduce a Bill to provide for the with-  
drawal of certain sums from and out of the  
Consolidated Fund of the State of Punjab  
for the services of the financial year 1984-85.

**MR. DEPUTY-SPEAKER** : The ques-  
tion is :

"That leave be granted to introduce a  
Bill to provide for the withdrawal of  
certain sums from and out of the  
Consolidated Fund of the State of  
Punjab for the services of a part of  
the financial year 1984-85."

*The motion was adopted.*

**SHRI S.M. KRISHNA** : I introduce\* the  
Bill.

I beg to move\*\* :

"That the Bill to provide for the with-  
drawal of certain sums from and out  
of the Consolidated Fund of the State  
of Punjab for the services of a part of  
the financial year 1984-85, be taken  
into consideration."

**MR. DEPUTY-SPEAKER** : The ques-  
tion is :

"That the Bill to provide for the  
withdrawal of certain sums from and  
out of the Consolidated Fund of  
the State of Punjab for the services of  
a part of the financial year 1984-85,  
be taken into consideration."

*The motion was adopted.*

**MR. DEPUTY-SPEAKER** : The House  
will now take up Clause-by-Clause consi-

deration of the Bill.

The question is :

"That Clauses 2, and 3, and the Sched-  
ule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were  
added to the Bill.*

*Clause 1, the Enacting Formula and the  
Title were added to the Bill.*

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI S.M.  
KRISHNA)** : I beg to move :

"That the Bill be passed."

**MR. DEPUTY-SPEAKER** : The ques-  
tion is :

"That the Bill be passed."

*The motion was adopted.*

19.30 hrs.

**PUNJAB APPROPRIATION BILL**

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI S.M.  
KRISHNA)** : I beg to move for leave to  
introduce a Bill to authorise payment and  
appropriation of certain further sums from  
and out of the Consolidated Fund of the  
State of Punjab for the services of the  
financial year 1983-84.

**MR. DEPUTY-SPEAKER** : The ques-  
tion is :

"That leave be granted to introduce  
a Bill to authorise payment and  
appropriation of certain further sums  
from and out of the Consolidated  
Fund of the State of Punjab for the  
services of the financial year 1983-84".

*The motion was adopted.*

\*Introduced with the recommendation of the President.

\*\*Moved with the recommendation of the President.

SHRI S.M. KRISHNA : Sir, I introduce\* the Bill.

I beg to move\* :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1983-84 be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1983-84 be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER : Now, we will take up Clause by clause consideration of the Bill. There are no amendments. The question is :

"That Clauses 2, 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2, 3 and the Schedule were added to the Bill.*

MR. DEPUTY-SPEAKER : Now, question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

19.33 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 20, 1984/Phalgun 30, 1905 (Saka)*

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\*Introduced/moved with the recommendation of the President.